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नगरोय भूमि (ग्रधिकतम सीमा तथा विनियमन) ग्रधिनियम, 1976

Written Answers

491. श्री देवराव पाटील :

श्री श्रीथर वासुदेव राव घाबे : श्री कृष्णराव नारायण घुलप : श्री ग्रार० डी० जगताप

ग्रावरगांवकर :

क्या निर्मा**श और आवास तथा पूर्ति** और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या किन्ही राज्य सरकारों ने केन्द्रीय सरकार में सिफारिश की है कि नगरीय भूमि (ग्रधिकतम सीमा तथा विनियमन) ग्रधिनियम, 1976 के उप-बन्धों के ग्रधीन छूट देने की शक्ति राज्य सरकारों को होनी चाहिए ; और

(ख) यदि हां, तो उन राज्य सरकारों केनाम क्या हैं?

Urbaii Land (Ceiling and Regulation Act, 1976

491. SHRI DEORAO PATIL: SHRI S. W. DHABE: SHRI KRISNARAO NARAYAN DHULAP: SHRI R. D. JAGTAP AVERGOANKAR:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:

(a) whether any State Governments have recommended to the Central Government that the power to grant exemptions under the provisions of the Urban Land (Ceiling and Regula tion) Act, 1976, should vest in the State Governments? and

(b) if so, what are the names of those States?]

निर्माण ग्रीर ग्रावास तथा पूर्ति ग्रीर पनर्वास मंत्री (श्री सिकन्दर बस्त) : (क) जी, नहीं । अधिनियम की धारा 19 तथा 20 में राज्य सरकारों को पहले ही यह शक्ति दी जा चुकी है कि कुछ शर्तों के अधीन वे रक्त भूमि के संबंध में अधिनियम के अध्याय-III कि उपबन्धों से छट दे सकते हैं ।

(ख) प्रश्न ही नहीं उठता ।

f[THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir. The provisions contained in sections 19 and 20 of the Act already empower the State Governments to grant exemptions, subject to certain conditions, to vacant lands from the provi-visions of Chapter III of the Act.

(b) Does not arise, Sir.]

Procurement price of paddy and rice

492. SHRI DEORAO PATIL: SHRI S. W. DHABE: SHRI KRISNARAO NARA-YAN DHULAP: SHRI RAM ANANDA YADAV: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government have examined the question of fixation of procurement price of paddy and rice for the current season;

(b) whether Government have received any representations from farmers for fixing the procurement price for paddy at least @ Rs. 35 per quintal; and

(c) if so. what is Government's decision in the matter?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA); (a) to (c) The procurement price of paddy and rice for the current Kharif marketing season (1976-77) announced in September, 1976 would be

t[] English translation.

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operative till October, 1977. It has been represented to Government by Farmers' Parliamentary Forum recently that the procurement price of paddy be enhanced to Rs. 85 per quintal from Rs. 74. This will be considered when the price and procurement policy for the next Kharif marketing season commencing from November, 1977 is formulated sometime in September/October, 1977.

Development of Plots by Co-operative House Building Societies

493. SHRIMATI MAIMOONA SULTAN: SHRIMATI PRATIBHA SINGH:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to stats:

(a) the number of the Cooperative Housing Societiets to which land was allotted about six years ago but which have either failed to distribute the plots to their members or the members of which have not constructed their houses on the plots made available to them;

(b) whether there is any proposal under Government's consideration to cancel the plots already allotted in the name of members of these So-cietes and to re-allot the same to other societies; and

(c) if so, what will be the procedure for transfer of land *from* one Society to another?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) The Delhi Administration has reported that 96 societies were allotted land about six years ago. Out of these 29 cooperative societies have distributed plots to their members. Some members of 13 of these societies have started construction of houses. Exact number is not known.

(b) No, Sir.

(c) Does not arise.

to Questions

Sale of under developed land at higher rates to the cooperative Group Housing Societies

494. SHRI ROSHAN LAL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that during 1973 the Delhi Development Autho rity, while offering land to the Co operative Group Housing Societies had committed itself to provide de veloped land to them in the same stnse in which it was sold to individual plot buyers and that the rate of land would be the same as offered in 1973;

(b) if so, what are the details of the commitments made to the Societies in 1973 in regard to the allotment of developed land;

(c) whether it is a fact that the D.D.A, has made a departure from the 1973 commitment and that undeveloped land at higher rate *is* being allotted to the Societies,

(d) if so, what are the reasons therefor; and

(e) what steps Government propose to take in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) and (b) It is a fact that Group Housing Societies were informed that they will be allotted developed land at the provisional rate of Rs. 54 per sq. meter as offered in 1973. However, developed land in their case does not mean the same thing as in case of sale of individual plots.

(c) to (e) No, Sir. The D.D.A, has reported that it is committed to level up and dress up the land and also provide services upto the periphery of the land allotted to these socieies. Internal development of the land including the link roads, sewer and water connection is however the responsibility of the societies themselves.